

Capital Share of Road Transport Corporation

4398. SHRI P. NAMGYAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that under the Road Transport Corporation Act, 50 per cent of the Capital share of Road Transport Corporation's in India are to be provided by the Central Government;

(b) whether it is also a fact that the Road Transport Corporation, Jammu and Kashmir State has not received the Centre's share on capital since 1976-77;

(c) if so, the reasons for not providing the share capital so far; and

(d) the amount due to be paid to the RTC, J & K on account of share capital as on 31st of March, 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Once the Central Government decides to financially participate in a State Road Transport Corporation, the Central Government's liability against the initial investment, which may be in the form of fixed or movable assets, as also capital, is limited to 25% of the total investment made by the State Government. The value of assets is determined by an Evaluation Committee to be constituted by the Corporation with Railways' representatives thereon. Thereafter, from the year of participation, the Central Government contributes at the rate of 50% of the annual investment made by the State Government with the prior approval of the Planning Commission.

(b) and (c). The request received from the J & K State Road Transport Corporation for Central Government's financial participation is currently under examination and a final decision in this regard is yet to be taken.

(d) If it is decided to participate financially in this Corporation, the amount of Central Government (Railways') contribution will be determined in the manner indicated in answer to part (a) above.

Role of foreign agency funds for Malaria Control Programme

4399. SHRI CHATURBHUIJ: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to the Press Report in Indian Express dated the 23rd September last criticising role of foreign agency funds for a malaria control programme in the north-east region;

(b) whether there have already been reports of misuse of foreign funds from Tripura and other neighbouring States; and

(c) the facts and precautions taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) No.

(c) Does not arise.

Resumption of Tezpur Express

4400. SHRI RATAN SINH RAJDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Tezpur Express which was suspended earlier has not been re-introduced even after an assurance to introduce it with effect from November 1, 1980;

(b) whether passengers from Northern Arunachal and Northern Assam including Tezpur have to travel for more than two days to catch 155 Up Tinsukia Mail at New Bongaigaon and also after alighting from 156 Dn. Tinsukia Mail at New Bongaigaon even passengers bound for Tezpur have to travel two days to reach destination;